

42

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 765/97

Date of Decision: 24.6.1997

BETWEEN:

Smt. T. Kanaka Durga

.. Applicant

AND

1. Union of India represented by its General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Divisional Railway Manager (Personnel) South Central Railway Vijayawada
3. Senior Divisional Personnel Officer, South Central Railway, Vijayawada.

.. Respondents

Counsel for the Applicant: Mr. G.V. Sekhar Babu

Counsel for the Respondents: Mr. K. Siva Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

THE HON'BLE SRI A.M. SIVADAS: MEMBER (JUDL.)

ORDER

(PER HON'BLE SRI A.M. SIVADAS: MEMBER (JUDL.))

Heard Sri G.V. Sekhar Babu learned counsel for the applicant.

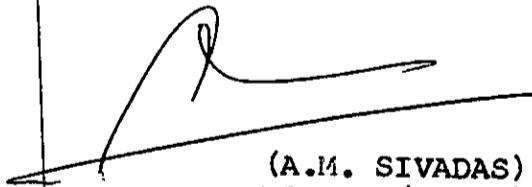
The applicant seeks for a declaration that the alleged order of removal of her late husband T. Ramesh Babu is malafide, and illegal and for a direction to the respondents to provide appointment on compassionate grounds. The applicant says that she is the widow of Ramesh babu who died on 8.7.1995 while working under the third respondent as peon. From the order dated 7.8.96 produced by the applicant, issued by the Sr. Divisional Personnel Officer, Vijayawada, it is seen that

the claim of the applicant for appointment on compassionate ground was rejected on the ground that her husband was removed from service with effect from 1.11.1994.

The learned counsel appearing for the applicant submitted that it is suffice to ~~inform~~ ^{inform} the applicant to submit representation to the General Manager, South Central Railway, Secunderabad, for redressal of her grievance. The learned counsel for the respondents submitted that there is no objection for ~~them to~~ the submission of application by the applicant, to the General Manager, South Central Railway. The applicant is permitted to submit a representation to the General Manager, South Central Railway, Secunderabad, within 15 days from today. If such a representation is received, the General Manager, South Central Railway, Secunderabad shall consider the same and dispose of by a speaking order within a period of 2 months from the date of receipt of the representation.

The OA is disposed of as above. No costs.

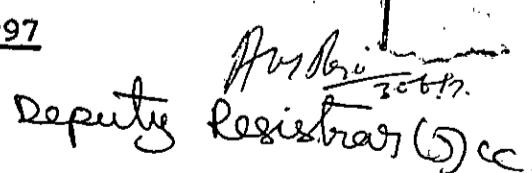
The learned counsel for the respondents submitted that he will communicate the order to the respondents.


(A.M. SIVADAS)
MEMBER (JUDL.)


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 24th June 1997

KSM


Deputy Registrar (S)cc

O.A.765/97.

To

1. The General Manager,
SC Rly, Railnilayam, Secunderabad.
2. The Divisional Railway Manager(Personnel)
SC Rly, Vijayawada.
3. The Senior Divisional Personnel Officer.
SC Rly, Vijayawada.
4. One copy to Mr.G.V.Sekhar Babu, Advocate, CAT.Hyd.
5. One copy to Mr.K.Siva Reddy, SC for Rlys, CAT.Hyd.
6. One copy to Mr.D.R.(A) CAT.Hyd.
7. One spare copy.

pvm

9/1/97
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

The Hon'ble Mr.A.M.Siva Das: M(J)

Dated: 24-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No. 765797-

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय विधायिक विधिकरण
Central Administrative Tribunal
प్రైवె/DEEPATON

-4 JUL 1997

हैदराबाद व्यायामीन
HYDERABAD BENCH